

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3976  
ANSWERED ON:18.12.2012  
FOREIGN FUNDS TO MINORITY INSTITUTIONS  
Virendra Kumar Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether some minority institutions in the country are getting foreign funds from abroad;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to conduct an inquiry on the functioning of such institutions; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): During the last three years foreign contribution received by minority institutions registered and minority institutions that were granted prior permission under the Foreign Contribution (Regulation) act, 2010 (FCRA) are given below:-

2008-09

Religion	No. of Associations	Amount (Rs. Crore)
Buddhist	103	171.07
Christian	4871	3689.30
Muslim	287	114.20
Sikh	12	12.91
Total	5273	3987.48

2009-10

Religion No. of Associations Amount (Rs. Crore)

Buddhist	97	164.61
Christian	4751	3542.31
Muslim	246	99.52
Sikh	13	4.98
Total	5107	3811.42

2010-11

Religion No. of Associations Amount (Rs. Crore)

Buddhist	99	168.94
Christian	4721	3385.64
Muslim	251	123.33
Sikh	14	5.19
Total	5085	3683.10

As far as foreign contribution received in 2011-12 are concerned, the same are still under compilation as the last date for submission of annual accounts by the NGOs is 31.12.2012.

(c) to (d): The Government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental organizations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed under the Act.

The FCRA, 2010 provides for NGOs to receive foreign funds after registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered/ given prior permission for receiving foreign funds are required to submit Annual Accounts. These are scrutinized and wherever required, physical inspection is conducted. Based on the findings of the inspection team, appropriate action is taken.